



2026:AHC:8693

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19340 of 2025

Shivani Singh

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Piyush Shukla, Suresh Kumar Gupta
Counsel for Respondent(s)	:	A.S.G.I., Arvind Kumar Goswami

with

WRIT - A No. - 3559 of 2024 (Connected C1 Writ Petition)

Veermati Devi

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajeev Giri
Counsel for Respondent(s)	:	A.S.G.I., Arvind Kumar Goswami, Piyush Shukla, Smt. Chandra Kala Chaturvedi, Suresh Kumar Gupta

with

WRIT - A No. - 11128 of 2023 (Connected C2 Writ Petition)

Veermati Devi

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Birendra Singh, Rajeev Giri, Swati Singh
Counsel for Respondent(s)	:	A.S.G.I., Manish Pandey, Narendra Singh Chahar, Piyush Shukla, Suresh Kumar Gupta

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suresh Kumar Gupta, learned counsel for the petitioner in the

leading writ petitioner and Rajeew Giri, counsel for the writ petitioner in the connected C1 and C2 writ petitions as well as Sri Arvind Kumar Goswami, counsel for the respondents.

2. The facts of the leading writ petition are that the writ petitioner is the widow of late CPL Vipan Kumar who died in harness on 01.03.2003. The mother-in-law of the writ petitioner namely Smt. Veermati Devi preferred connected C2 writ petition with a prayer for directing the respondents to release the family pension. It is also contended that the connected C1 writ petition also came to be preferred by the mother-in-law of the writ petitioner namely, Smt. Veermati Devi being Writ-A No. 3559 of 2024 for release of group insurance and death-cum-retirement gratuity.

3. So far as the leading writ petition is concerned, prayed has been made for deciding the representation for grant of compassionate appointment.

4. Sri Suresh Kumar Gupta, learned counsel for the petitioner in the leading writ petitioner and Rajeew Giri, counsel for the writ petitioner in the connected C1 and C2 writ petitions have made a statement at bar that the writ petitioner shall approach the Armed Forces Tribunal having territorial jurisdiction over the matter.

5. Sri Arvind Kumar Goswami, counsel for the respondents has no objection to the same.

6. Accordingly, the writ petition is being **disposed off** directing the writ petitioner to approach the Armed Forces Tribunal and, in case, such a proceeding is being made then the same shall be decided with most expedition.

January 13, 2026

A. Prajapati

(Vikas Budhwar,J.)